REPORT AND MINUTES OF THE COMMITTEE ON AGRICULTURE

RE. REVOCATION OF ARREST WAR-RANT AGAINST MR. WIN CHADHA

SHRI S. JAIPAL REDDY (Andhra Pradesh); Madam, I wish to raise an important issue. ... (*Interruptions*)...

THE DEPUTY CHAIRMAN; Yes, what is your problem now?... (*Interruptions*) . . . Mr. Jaipal Reddy.

SHRI S. JAIPAL REDDY; Madam, I wish bring to the notice of the House that Mr. Win Chadha has been given a permit to stay in Switzerland. This was possible because the Government of India had earlier revoked the arrest warrant against Mr. Win Chadha. The Interpol gave this communication to the Government of Switzerland on November, 1991. Before the arrest warrant was revoked, Mr. Win Chadha had applied for this permit, but that permit was not given at that point of time because the arrest warrant was pending. If the Government of India is keen on getting Mr. Win Chadha back, it could have initiated extradition proceedings. In all these development one discerns a specific pattern; the Government of India is trying to' get Bofors case buried fathoms deep. When the Prime Minister himself told us in this House that he would pursue the matter personally and he would get the issue investigated, wa all felt comforted. But now I wonder whether the Prime Minister is pursuing the matter or is allowing himself to become privy to the sabotage of investigation. Madam, Mr. Win Chadha has been allowed to settle down in a Swiss canton which has only a population of 30,000. It appears

Mr. Win Chadha even while holding the Indian passport ha_s been able to make significant contribution td the kitty of the small town Appenzel. 1 would like to know where Mr. Chadha got this money from. There is a need for the Government *dt* India to come forth with. a statement On this question. And I would like the Prime Minister to come because it was the Prime Minister who gave assurance to the House that he would pursue the matter personally. I know what he did with regard to Mr. Solanki's affair. . .

THE DEPUTY CHAIRMAN; Mr. Baby.

SHRI S. JAIPAL REDDY; Should he also do that with regard to Mr. Win Chadha?

THE DEPUTY CHAIRMAN; Baby wants to say something. What is it? . . . (*Interruptions*)...

SHRI DIPEN GHOSH (Best Bengal); Madam, I also want to speak on this.

THE DEPUTY CHAIRMAN; What is it? On the same thing?

SHRI DIPEN GHOSH; Yes.

THE DEPUTY CHAIRMAN; What is it?

SHRI DIPEN GHOSH; Madam, it is reported in the press that Mr. Win Chadha has been allowed to stay in Switzerland on the plea that the Indian Government has given clearance that there is no case pending against him and that Win Chadha is not allowed t_0 stay in India. Actually that is why what exactly is the case we want to know.

He has gone there on an Indian passport and he has been allowed to stay in Switzerland on the plea that the Indian Government has cleared the case, the Indian Government has given a statement, an Indian lawyer or somebody else there has given a statement to the Swiss cantonal authorities that there is no case pending against him, the Indian Government, has no objection to it. At a point of time it was so demanded that [Shri Dipen Ghosh]

Mr. Win Chadha's passport should be impounded. And now Win Chadha has been allowed to stay on in a foreign country so that the extradition order cannot be executed on him from Switzerland.

The Government must come out...

THE DEPUTY CHAIRMAN; Mr. Mathur. .. (*Interruptions'*) ...

SHRI DIPEN GHOSH; The Government must come out with... (*Interruptions*)

SHRI YASHWANT SINHA; Madam, somebody from the Government must respond to this. The Law Minister is sitting here... (*Interruptions*)...

THE DEPUTY CHAIRMAN; Mr. Mathur.... (*Interruptions*)... I have aMowed Mr. Mathur.

श्री मोहम्म्सद अफजल उर्फ मीम अफजल (उत्तर प्रदेश): गिन चड्डा कैसे वहां जा सकते हैं...(व्यवधान)

بحمد التقنل عردي**م . افضل أ** ون في ها كيد ولان جاسكترين

उपसभापतिः भाशर साहब बोलिए।

श्री मोहम्मद अफछल उर्फ मीस अफजल: गवर्नमेंट क्या कोई इन्पर बयान देगी (व्यवधान)

ت تمدافعتل عريب م- اقتل ا دتی اس مید سات د

भ्यो जःदोश प्रसाद माथुर (उत्तर प्रदेश): मँडम, यह वड़ा गम्भीर विषय है और इसकी गम्भीरता.. (व्यवधान) †Transliteration in Arabic Script.

श्वी मोहम्मद अफजल उर्फ मीम अफजलः यह बड़ा गम्भीर मामला है क्या सरकार इस पर कोई बयान देगी?

بصرمعالمه بي كساس كالااس

उपसभापतिः सरकार सुन रही है। बयान देगी तो देगी।

श्री जगबीश प्रसाद साथर ः मैडम. गह बहुत महत्वपूर्भ विषय है। इसमें दो तीन सवाल खड़े होते हैं। जिस समय छमारे भतपूर्व विदेश मंत्री महोदय ने चिट्ठी दी थीं जेनेवा में। जेनेवा में उसी समय लगभग इसी प्रकार की बातें उटी थीं और श्रव दयारा उसको दोहराया जा रहा है। सवाल यह है कि क्या विन चड्डा को उस केम से बरी कर दिया है? यदि केस से बरी कर दिया गया है, तो यह अत्यंत आवश्यक है कि जो महत्वपूर्ण कडी बोफोर्स केस में थो, सारे देश के लोग उस पर सदेह कर रहे थे, स्वयं सरकार ने संदेह किया था कि वह इसमें महत्वपूर्ण कड़ी है, हम जानना चाहेंगे कि आण्डिरकार उनको इस केस से बरी किस बानयाद पर किया गया?

ग्रौर यदि पूरा केसं वापिस नहीं लिया गया है, केवल वारंट वापिस लिया गया है, तो हम यह जानना चाहेंमे कि किस कीमत पर, किन शर्सों पर उन्हें देश में बुलाया जाएगा, या उनको छट्. दे दी जाएगी कि वह विदेश के श्रदर रह ग्रीर इस केस में कभी यहां गवाही के लिए न द्या सके । पूरी स्थिति का स्पष्टी-करण ग्रन्यत आवश्यक है, वरना सदेह जैले मेरे सहयोगी ने कहा है संदेह पैदा हो रहा है कि कारत सरकार और उसके साथ ग्राप कहेंगे प्रधान मंत्री का नाम नहीं ले सकते--भगर में कहता हू कि प्रधान मंत्री टीका के ऊपर नहीं हूं । प्रधान मंत्री के ऊपर भी संदेह होगा कि वह जान-बुझ कर एक ऐसी महत्वपूर्ण कडी विन चड्ढा

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इसलिए यह अत्यंत झावश्यक है कि आज याईकिल, सदन के समाप्त होने से पहने इसका पूरा-पूरा बयान आना चाहिए, यह मेरे दल की मांग है ।

THE LEADER OF THE HOUSE (SHRI S. B. CHAVAN); Madam, we will get the information through the hon.) Prime Minister's Office because it is a matter concerning the CBI. They will have to look into it and when the information becomes available the House will be informed about it;

SHRI S. JAIPAL REDDY; No. I suggest that the Prime Minister himself should come to the House and make a statement because he gave an assurance that he was pursuing the matter personally. (*Interruptions*)...

THE DEPUTY CHAIRMAN; Your demand is a statement from the Prime Minister. It is the joint responsibility of the Government and whoever the Prime Minister authorises will come and make a statement. (*Interruptions*)...

SHRI MENTAY PADMANABHAM (Andhra Pradesh); This is an assurance given by the Prime Minister in this House when we discussed the Solanki affair. So, the Prime Minister should come and make a statement.

SHRI S. B. CHAVAN; If the Prime Minister has given this kind of an assurance, that doesn't mean that day-today matters are going t_D be attended to by the Prime Minister... (*Interruptions*)...

AN HON MEMBER; There are other Ministers. (*Interruption.;*)...

SHRI S. JAIPAL REDDY; It is a major development in the direction to sabotage the case. (*Interruptions*)...

SHRI S. B. CHAVAN; The CBI is under the Minister of State, Mrs. Alva. I will ask Mrs. Alya fo look into it and then come to the House. (Interrup. tions)...

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: Madam, the Government feel that it is a day-to-day matter. Is it a day-to-day matter?

THE DEPUTY CHAIRMAN; Mir. Afzal, the matter i; being raised by the Member and the Leader of the House has responded to if.. He has promised that he would convey it to the PMO's office and it is up to the Prime to take whatever appropriate measure he wants to take and in which way he wants to respond to it. Now, that matter ends there.

मुझे दूसरे लोगों को भी बुलाने दीजिए । ग्रब ग्राप बैठ जाइए । बात खत्म हो गई ।

SHRI MOHAMMED AFZAL alias MEEM AFZAL; I am just asking whether it is a dry-to-day matter. Madam, is it a day-to-day matter? (*Interruptions*). ..

THE DEPUTY CHAIRMAN; I don't know. (*Interruptions*)...

SHRI MENTAY PADMANABHAM; Madam, the description of this matter by the Leader of the House a_s a day-today matter shows that they are not taking this matter seriously.

THE DEPUTY CHAIRMAN: I think he said it in a manner of speech. It is a matter which concerns. .. (Interruptions)... Please, Mr. Bhattacharya. The Government's responsibility is a joint responsibility. If the Prime Minister feels he should come, he is welcome to come. If the feels the somebody should come, leave it to the wisdom of the Prime Minister. That is what exactly the Leader of the House said. Now, what is the objection? Before he has been inform sd you are making issues of it. He has not been informed up-till now about your complaint. (Interruptions)...

SHRI SOMAPPA R. BOMMAI (Orissa); Madam, the CBI... (Interruptions)

श्री विष्णु कान्त शास्त्री (उत्तर प्रदेश) सरकार तो भूल जाती है कि बोफोर्स में कुछ ग्रत्याचार भी हुग्रा और जो प्रधान . ग्रॅभियुक्त है, उसको जाने देती है । यह जायंट लैप्स ग्राफ मेमोरी है क्या, मैं जानना चाहता हं ?

SHRI SOMAPPA R BOMMAI; Madam, I understand your observations. (Interruptions) . . .

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ); Actually you are misleading the whole House. Even today the case is being heard in the Delhi High Court and your counsel, the Janat_a Dal's counsel, is arguing it at this point of time and you are misleading the House.

SHRI S. JAIPAL REDDY; No, no. I referred to the revocation of arrest warrant which enabled Switzerland to grant this permit to Mr. Win Chadha. Your Government is a party to the process Of revocation of the arrest warrant.

SHRI H. R. BHARDWAJ; Mr. Reddy, are you aware that today there is a hearing in the... (Intenuptions).

SHRI S. JAIPAL REDDY: Mr. Bhardwai, we are aware. We have been fighting the case more than you. (Interruptions).

SHRI H. R. BHARDWAJ; This is very unfortunate. When the hearing starts in the case, you people politicalise. . . (In*terruptions*).

SHRI SOMAPPA U. BOMMAI; Madam. The Law Minister.6 (Interruptions) . . .

SHRI MURASOLI MARAN (Tamil Nadu); Madam, he is confusing the whole issue. He is diverting. .. (Interruptions).

SHRI SOMAPPA R. BOMMAI; When the matter is pending before the Court, the Law Minister is trying to mislead the House. When the matter is pending before the Court- . .(Interruptions). Day-to-day hearing is going on. There are allegations that the Government is not cooperattr-g for an expeditious hearing

of the case. That apart, when the mattei is pending before the Court, why the warrant was revoked? This is the ques tion. Now the question is, the CBI is working under the Prime Minister. The Prime Minister has given assurance. Il is important that the Prime Minister should come and answer in the House We don't deny that there is joint responsibility. Because the Prime Minister has given. . . (Interruptions).

THE DEPUTY CHAIRMAN; Mr Bommai, that is exactly what I said. Lei the Prime Minister, first, be informed We have two days, today anc tomorrow. Let the Prime Minister be informed and then action will be taken (Interruptions).

SHRI YASHWANT SINHA (Bihar) Madam, one very small point. Madam one would have expected that since il was published so prominently in the newspaper, the Government would have com; prepare in the House, to answer this, knowing that such issues are raisec in the House. There is a definite allega tion against the Government that they have revoked the arrest warrant and thai they have given their consent througr Interpol for grant of stay permit t© Mr Win Chadha in Switzerland. All that yoi have to do is to stand up and deny it if you have not done it. If you have dons it then admit it.

SHRI H. R. BHARDWAJ; They knov that the CBI is. - (Interruptions).

SHRI DIPEN GHOSH; The case i: pending. . . (Interruptions).

THE DEPUTY CHAIRMAN; After my ruling everybody should sit down.

SHRI DIPEN GHOSH;...whether the Government has given the stay permit whether the Indian government has re voked the arrest warant?

SHRI H. R. BHARDWAJ: Mr. Ghosh that is a different matter. There are twe issues. One is, day-to-day hearing oi the case is going on and a Janata Dal counsel is arguine. That is number one, Number two is revocation of the warrant The caee is pending. The High Court has decided that and now it is pending in the Supreme Court. Do you want to influence the decision of the Court? (Interruptions).

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SHRI MURASOLI MARAN: Have you revoked the arrest warrant or not?

SHRr SOMAPPA R. BOMMAI; The Law Minister is committing contempt of Court. Courts cannot be influenced by discussion or debate in the House. *(Interruptions).*

SHRI H. R. BHARDWAJ; You cannot raise this question. (*Interruptions*)

SHRI SOMAPPA R. BOMMAI; H_e is committing contempt of Court.

SHRI H. R. BHARDWAJ; You are committing contempt of Court. (*Interrupt.ions*). You cannot avgue like that. (*Interruptions*),

THR DEPUTY CHAIRMAN; Please take your seats.

श्री शागदीश प्रसाद माथुर: उपसमा-पति महोदया ... (व्यवधान) यदि ग्राप उसको लंबे समय तक ले के जायेंगे, कल वह इंडिश्वन पासपोर्ट रिजैक्ट कर देता है, मानो दसरी चोंजें... (व्यवधान) श्राप क्या करेंगे ?

SHRI H. R. BHARDWAJ: They are miseadine the House. It is not correct. (Interruptions).

SHRI MURASOLI MARAN; The point is very 'imple, (*Inlernipiions*).

THE DEPUTY CHAIRMAN; I know that. just a minute. I have understood it (*Interruption*). Please, Please. Mr. Maran, I have understood it. I gave my ruling and the Leader of the House reacted to it

ग्रा1 बोलने तो दीजिए। ता मिनिस्टर धहब दुश्री बात कोल रहे हैं .. (व्यक्धान) कैठ जाए ।

Please. Will you please not confuse the whole i litter? There are two matters. One is the case which is going on i_n the Court about which the Law Minister has mentiond. We are not discussing anything sub *judice*. The thing is, hon. Members want to know whether the arrest,

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warrant ha_s been revoked Or not. The Ledger of the House has said that he will convey this matter to tee Prime Minister, Let the Prime Minister deal withs¹ the matter. This matter ends now. Yes, Mr. M. A. Baby.

RE. SURRENDERING THE ECONOMY OF THE COUNTRY TO THE WORLD BANK—IMF COMBINE

SHRI M. A. BABY (Kerala); Madam, I expect that cutting across political differences being patriots, all the Members of this House will join their voice on the issue of the economic sovereignty of our country. Madam, ever since the decision of the Government of India to have loans and assistance from the World Bank and the IMF; there have *been* discussions regarding the conditionalities. Madam, now with pain I am forced to read certain portidns of a document, the World Bank document titled, 'India's Thivd National Seeds Project March-May, 199?. Review Mission'.

We vet on page 7 of this document that the World Bank's team has had the arrogance to give a direction to a Gov ernment department that there should be a Cabinet approval for the merge move of National Seeds Corporation and the State Farais Corporation of India by June 15, 1992. Madam, this is nothing but a naked insult to the national pride OUT country. We can understand of the World Bank and IMF insisting on Government department to have the consultations with thtm. But what is being done today is that day-to-day acti vities of the Government actions of the Government are being monitored. They are interfering with the jong term pers pective plan in a vital sector like agri culture. Madam, if this is allowed to contnine then We will continue to be an independent country de jure but del facto our economic sovereignty would taken away be hv interinternational financial institutions dominated and controlled by the United States of America. In such a situation I expect the Government of India to come forward and make a statement. We have been hearing about the Dunkel